

[श्री प्रकाशवीर शास्त्री]

पुलिस सर्विस से कुछ सम्बन्ध था ? यदि हाँ, तो उन के सम्बन्ध में क्या कार्रवाई की गई ?

श्री जवाहरलाल नेहरू : जी नहीं, मैंने बजाते खुद ऐसी रिपोर्ट नहीं दी होगी ।

Shri Hem Barua: We have been dealing with these people too liberally.

12.45 hrs.

Re: BUSINESS OF THE HOUSE

Mr. Speaker: Papers to be laid on the Table.

Shrimati Renu Chakravartty (Barackpore): Sir, we had given a calling Attention notice about goldsmiths, which you have disallowed. We are reading in the papers that there is discussion in the Congress Party that there will be certain changes made in the gold control order. Also, every day, we are finding that there is satyagraha going on in front of the Parliament House. It is a matter of law and order, which is directly under us. Therefore, I do not understand why such an important matter cannot be brought forward in the form of a Calling Attention notice in this House.

Mr. Speaker: I regret very much that a Member of the Panel has raised it here, when I am making this request again and again. I would again appeal to her just to see me. I had sent that message also. We can sit together and consider if it can be brought here. I would not have any objection to that.

Shrimati Renu Chakravartty: How can I convince you further than what I have done already?

Mr. Speaker: This is not the place where I should be convinced, because I have taken a decision. By simply saying that, it would not be possible for me to revise the decision. It

is only in the chamber that we can discuss other things that hon. Members might have in their minds.

Shri Vasudevan Nair (Ambalapuruzha): Are we to understand then that you are holding it over?

Mr. Speaker: I am always prepared to revise it if the Members can convince me.

श्री बागड़ी (हिसार) : अध्यक्ष महोदय, मेरी एक अर्ज सुन खें थोड़ी सी। यह सुनारों वाला मसला बड़ा अहम है ।

अध्यक्ष महोदय : जब मैंने एच और माननीय सदस्य से कहा है कि व अपने मामले को न रोज करें तो मैं आप से कैसे चहूंगा कि आप रोज करें ?

श्री बागड़ी : उन को आपने पैनल का मेम्बर बतलाया है ।

अध्यक्ष महोदय : वह पैनल की मेम्बर हैं तो मैं आप को भी उतना ही जिम्मेदार समझता हूँ । अब हाउस खुद समझ ले कि माननीय सदस्य अर्जेजी समझते हैं या नहीं ।

12.47 hrs

PAPERS LAID ON THE TABLE

CORRESPONDENCE BETWEEN GOVERNMENTS OF INDIA AND CHINA re: COLLECTION AND CREMATION OF DEAD BODIES OF INDIAN MILITARY PERSONNEL

The Prime Minister, Minister of External Affairs and Minister of Atomic Energy (Shri Jawarharlal Nehru): I beg to lay on the Table the following correspondence exchanged between the Government of India and the Government of China regarding the collection and cremation of

dead bodies of Indian military personnel:—

- (i) Memorandum dated the 13th August, 1963 given by the Ministry of Foreign Affairs, Peking to the Embassy of India in China.
- (ii) Memorandum dated the 14th August, 1963 given by the Ministry of External Affairs, New Delhi to the Embassy of China in India.
- (iii) Memorandum dated the 15th August, 1963 given by the Ministry of Foreign Affairs, Peking to the Embassy of India in China.
- (iv) Memorandum dated the 20th August, 1963 given by the Ministry of External Affairs, New Delhi to the Embassy of China in India.

[Placed in Library, see No. LT-1674/63].

NOTIFICATION UNDER EMPLOYEES' PROVIDENT FUNDS ACT

The Deputy Minister in the Ministry of Labour and Employment and Planning (Shri C. R. Pattabhi Raman): I beg to lay on the Table a copy of the Employees' Provident Funds (Sixteenth Amendment) Scheme, 1963 published in Notification No. G.S.R. 1402 dated the 24th August, 1963, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952. [Placed in Library, see No. LT-1675/63].

12.49 hrs.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table following two Bills passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 2nd September, 1963:—

- (1) The Code of Civil Procedure (Amendment) Bill, 1963.

- (2) The Employees' Provident Funds (Amendment) Bill, 1963.

12.49½ hrs.

MESSAGE FROM RAJYA SABHA

Secretary: I have also to report the following message received from the Secretary of Rajya Sabha:—

'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 4th September, 1963, agreed without any amendment to the Institutes of Technology (Amendment) Bill, 1963, which was passed by the Lok Sabha at its sitting held on the 13th August, 1963.'

12.49½ hrs.

STATEMENT ON "OUR DEFENCE PREPAREDNESS"

The Minister of Defence (Shri Y. B. Chavan): Sir, I propose to make a statement on our defence preparedness.

Mr. Speaker: How long is it.

Shri Y. B. Chavan: It is quite long; it is nearly 12 pages.

Mr. Speaker: I would like to know the wishes of the House.

Shri Hari Vishnu Kamath (Hoshangabad): It is an important thing. It should be read.

Some Hon. Members: Let it be read.

Mr. Speaker: I would certainly abide by the wishes of the House. I allowed an extra Calling Attention notice today and we have already taken 50 minutes. If 13 pages are to be read, that would take another 20 minutes at least.

Shri Hari Vishnu Kamath: It would be worth-while.